

different States in matter of admission of students;

(b) whether it is also a fact that some State Governments are a party to such discriminations on regional basis; and

(c) if so, the steps Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). Admissions to the Medical Colleges in India are governed by the rules and regulations framed for the purpose by the authorities of the Medical Colleges and the Universities concerned. These rules and regulations take into account the minimum percentage of marks obtained by the candidates for selections, results of pre-entrance tests, and also domiciliary considerations, if any.

(c) The regulation of admission to Medical Colleges lies within the jurisdiction of State Governments and the Universities concerned and as such the question of any action in this regard by the Central Government does not arise.

LAND ACQUIRED FOR PUBLIC UNDERTAKINGS

4246. **SHRI P. R. THAKUR :** Will the Minister of FINANCE be pleased to state:

(a) the exact locations of the various public undertakings set up throughout the country since the 15th August, 1947;

(b) the area and nature of previous utilization of land acquired for each of the undertakings;

(c) the number of persons displaced and the type of compensation paid for each of the undertakings;

(d) the percentage of displaced persons who have been given employment in each one of them as manual labourers and as skilled technicians after training, etc.; and

(e) the percentage of those who have been given alternative land for housing and agricultural purposes?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (e). The information asked for is being collected and

will be placed on the Table of the House as soon as possible.

PAY REVISION OF P.W.D. EMPLOYEES IN MANIPUR

4247. **SHRI M. MEGHACHANDRA :** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that certain sections of Government employes of Manipur including work-charged employes in the P.W.D., Manipur are still left out of the pay revision given effect to from the 1st April, 1964; and

(b) if so, the reasons for the delay and the steps taken to implement it?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH):

(a) and (b). In accordance with the Pay Commission's recommendations, the scales of pay of the employees of the Government of Manipur are based on scales of pay obtaining in Assam for equivalent posts. The Government of Assam revised the scales of pay of their employees with effect from 1st April 1964. The Government of India have, therefore, also revised the scales of pay of most of their employees including those of the work-charged employees of Manipur P.W.D. borne on regular establishment with effect from 1st April 1964. There are, however, certain posts in the Wireless Department carrying Central scales of pay whose scales of pay have not yet been revised. The question of bringing their scales on to the Assam pattern is under consideration.

4248. **श्री चन्द्रिका प्रसाद :** क्या बिहार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के पूर्वी जिलों बिबोषतया बलिया, गाजीपुर, देवरिया और बस्ती में सूखे और बाढ़ के कारण गम्भीर संकट हो गया है; और

(ख) यदि हां, तो क्या केन्द्रीय सरकार द्वारा बिहार के अकालग्रस्त क्षेत्र में गरीब विद्यार्थियों को मुफ्त पुस्तकें और शुल्क में पूरी छट देने की जो सुविधायें दी गई थीं वे सुविधायें इस क्षेत्र के लोगों को भी दी जायेंगी ?